

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "A", MUMBAI**

**BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER  
AND SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No.1135/Mum/2018  
Assessment Year: 2008-09**

Amaya Infrastructure Private Limited, 303, Western Edge 1, W.E. Highway, Borivali €, Mumbai -66.  PAN AAGCA7304L	Vs.	ITO-12(1)(3), 1 <sup>ST</sup> Floor, Aaykar Bhavan, M.K. Road, Mumbai – 20.
(Appellant)		(Respondent)

Assessee by : Shri Girish Dave & Tanzil Padvekar  
Revenue by : Shri Shailja Rai

Date of Hearing : 25.08.2023  
Date of Pronouncement : 10.11.2023

**CORRIGENDUM**

In the Tribunal order dated 10<sup>th</sup> November, 2023 in the above appeal, a mistake has crept in inasmuch as the ITA No. has been mentioned wrongly as 'ITA No.1135/Mum/2023' whereas the correct appeal number should have been ITA No.1135/Mum/2018. This Corrigendum is being issued to correct the said mistake, vide an application dated 24.09.2024 of the assessee in this regard. Therefore, the appeal number in the said order may now be read as **ITA No.1135/Mum/2018** instead of

**ITA No.1135/Mum/2023** which was wrongly given in the order by mistake.

**Sd/-**

**(RAHUL CHAUDHARY)  
JUDICIAL MEMBER**

**Sd/-**

**(AMARJIT SINGH)  
ACCOUNTANT MEMBER**

Mumbai, Dated: 16.10.2024

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Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT,
4. The DR

//True Copy//

By Order

Assistant Registrar  
ITAT, Mumbai Benches, Mumbai